

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**
REGIONAL BENCH - COURT HALL NO.III
SERVICE TAX APPLICATION (WD) No.40590 of 2019

&

SERVICE TAX APPEAL No.602 of 2012

(Arising out of Order-in-Appeal No.141/2012 dated 30.06.2012 passed by the Commissioner of Customs & Central Excise (Appeals), Tiruchirappalli)

Commissioner of GST & Central Excise

Trichy Commissionerate
No.1, Williams Road,
Tiruchirappalli 620 001.

Appellant

Vs

A.R. Rajasekar, Proprietor

M/s.GKA Rajendran & Co.
No.122, Maruthiya Pillai Street,
Thanjavur 613 001.

Respondent

APPEARANCE:

Ms. Sridevi Taritla, ADC (AR) for the Appellant
Shri Hari Radhakrishnan, Advocate for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Raju, Member (Technical)

FINAL ORDER No. 40134 / 2022

Date of Hearing : 18.04.2022

Date of Decision: 18.04.2022

Per Bench

The above application for withdrawal of appeal has been filed by the department on the basis of litigation policy as the amount involved

in the appeal is less than Rs.50 lakhs. Petition is allowed. The appeal is dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(RAJU)
Member (Technical)